

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171001**

No.HHC/VIG/Petition/SML/2014- 27116

Dated Shimla, the 17<sup>th</sup> October, 2016

From

The Registrar (Vigilance),  
High Court of Himachal Pradesh,  
Shimla - 171 001

To

All the Judicial Officers (By name)  
in Himachal Pradesh

Sub: -


Follow the provisions contained in Mental Health Act, 1987  
and in sections 328 to 339 of Chapter XXV of Criminal  
Procedure Code, 1973 while dealing with the mentally ill  
persons and accused persons of unsound mind.

Sir,

I have been directed to convey that while passing the  
Reception orders, the provisions of Part-III, Sections 20 to 36 of the  
Mental Health Act, 1987 and while dealing with accused persons of  
unsound mind, the provisions under Sections 328 to 339 of Chapter XXV  
of Criminal Procedure Code, 1973 be scrupulously followed in letter and  
spirit.

Please acknowledge the receipt of this communication.

Yours faithfully,

  
(Arvind Malhotra)  
Registrar (Vigilance)

Endst. No.HHC/VIG/Petition/SML/2014 - 27117-122

Dated: 17.10.2016

Copy forwarded for information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice.
2. All the Addl. Registrars/Deputy Registrars/Assistant Registrars.
3. The Secretaries to the Hon'ble Judges.
4. The Secretaries / Private Secretaries / P.As to the Registrar General, Registrar (Vigilance), Registrar (Judicial), Registrar (Rules), Registrar (Administration), Registrar (GAD)/ Recruitment, Registrar (Establishment) and Central Project Coordinator.
5. The Incharge, NIC, H.P. High Court, Shimla to upload above instructions on the High Court Website.
6. Guard file.  
( From Sl. No. 1 to 6 H.P. High Court, Shimla)

  
Assistant Registrar (Vig)